



F.No.03-01/GA/2019-20/FSSAI
FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
3RD FLOOR, FDA BHAWAN, KOTLA ROAD,
NEW DELHI-110002

Dated, the 4th October, 2019

TENDER NOTICE

**INVITING BIDS FOR SUPPLY, INSTALLATION, TESTING & COMMISSIONING OF IP
BASED CCTV SURVEILLANCE SYSTEM WITH ALLIED MISC WORK FOR FSSAI
AT FDA BHAWAN, KOTLA ROAD, NEW DELHI**

Food Safety and Standards Authority of India invites sealed Tenders from the experienced and well established bidders for supply, installation and testing of CCTV Cameras at FDA Bhawan premises, Kotla Road, New Delhi – 110 002 in compliance of terms and conditions stipulated in the tender document.

02. The tender document is available on the FSSAI website as well as on CPP Portal. The duly filled in Tender Document with relevant supporting documents may be submitted on or before **28th October, 2019 by 1300 hrs** addressed to Asstt Dir (GA), FSSAI, 3rd Floor, FDA Bhawan, Kotla Road, New Delhi 110002 along with Demand Draft/Pay Order for Rs.30,000/- (Rupees Thirty Thousand only) (Non-bearing interest) as Earnest Money Deposit (EMD). The tender fee is Rs.100/- payable in cash/by demand draft/banker's cheque. The Demand Draft/Pay order towards EMD and/or tender fee should be in favour of Senior Accounts Officer, FSSAI payable at New Delhi.

03. Tender document (non-transferable) containing detailed specifications, terms & conditions can also be obtained from FSSAI HQ, GA Division, 3rd Floor, FDA Bhawan, Kotla Road, New Delhi-110 002 on payment of cost of tender Rs.100/- (non-refundable) in the form of Demand Draft/Pay Order drawn on any Nationalized/Scheduled commercial Bank in favour of *Senior Accounts Officer, FSSAI*, New Delhi or in cash. Alternatively, the tender document can be downloaded from FSSAI's *website: www.fssai.gov.in* or through *CPP Portal www.eprocure.gov.in/epublish/app* with the payment towards cost of the tender document and submission of bid as mentioned above.

Address for communication: Asstt Dir (GA), Food Safety and Standards Authority of India (FSSAI), 3rd Floor, FDA Bhawan, Kotla Road, New Delhi. -110002

**ASSTT DIRECTOR (GENERAL ADMINISTRATION)
FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA**



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1. This Request for Proposal (RFP) is divided into five Parts as follows:
 - (a) **Part I** – Contains General Information and Instructions for the Bidders about the RFP such as the time, place of submission and opening of tenders, Validity period of tenders, etc.
 - (b) **Part II** – Contains essential details of the works/services required, such as the Technical Specifications, Work Completion Period, Mode of Carrying out the required works/services/supply of items/material and Consignee details.
 - (c) **Part III** – Contains Standard Conditions of RFP.
 - (d) **Part IV** – Contains Special Conditions applicable to this RFP and which will also form part of the contract with the successful Bidder.
 - (e) **Part V** – Contains Evaluation Criteria and Format for Price Bids.
2. This RFP is being issued with no financial commitment and the FSSAI reserves the right to change or vary any part thereof at any stage. FSSAI also reserves the right to withdraw the RFP, should it become necessary or considered appropriate at any stage without assigning any reason there-for.

PART I – GENERAL INFORMATION

1. **Last Date and Time for Depositing the Bids.** 28th Oct, 2019 by 1300 hrs.

The sealed Bids, both Technical and Financial should be deposited/reach by the due date and time. The responsibility to ensure this lies with the Bidder.

2. **Manner of Depositing the Bids.** Sealed Bids should be either dropped in the Tender Box earmarked for the purpose at 3rd Floor, FSSAI, FDA Bhavan, Kotla Road, New Delhi -110 002 or sent by post at the address given above so as to reach by the due date and

time. Late tenders will not be considered. No responsibility will be taken for postal delay or non-delivery/ non-receipt of Bid documents.

3. **Time and Date for Opening of Bids.** Sealed Bids received by the due date / time will be opened at **1400 hrs on 28th October, 2019**. If due to any exigency, the due date for opening of the Bids is declared a closed holiday, the Bids will be opened on the next working day at the same time or on any other day/ time, as intimated by the FSSAI.

4. **Location of the Tender Box:** 3rd Floor, FSSAI, FDA Bhavan, Kotla Road, New Delhi-110 002.

5. **Place for Opening of Bids.** Bids will be opened in the Conference Room, 3rd Floor, FDA Bhavan, FSSAI HQ, Kotla Road, New Delhi -110 002. The Bidders may depute their representatives, duly authorized in writing, to attend the opening of Bids on the due date and time. *Important commercial/technical clauses quoted by Bidders will be read out in the presence of the representatives of all the Bidders.* This event will not be postponed due to non-presence of bidder's representative due to any reason. Please note that only the Technical Bid would be opened on the time and date mentioned above. The schedule for opening of Financial Bid will be intimated after acceptance of the Technical Bid. Commercial/Price Bid of only those firms will be opened, whose Technical Bids are found compliant/suitable after Technical Evaluation is done.

6. **Submission of Bids.** Bids should be forwarded by Bidders under their original memo/letter pad, inter-alia, furnishing details like GST Regn Number, PAN Number, ESI/PF Regn numbers, Bank address with NEFT Account details, etc and complete postal & e-mail address of their office. The following aspects are to be kept in mind by firms/companies while submitting their bids:-

(a) Bids against this RFP are required to be submitted, as stated above, under a two-bid system as per the technical requirements indicated in **Part-II of this RFP**. The technical bids are to be accompanied with requisite EMD and other related supporting documents. If tender fee is not paid, an amount of Rs.100/- as Tender Fee in the form of a Bank Draft/Pay Order/Banker's Cheque drawn in favour Sr. Accounts Officer, FSSAI payable at Delhi/New Delhi will have to be deposited.

(b) Bids are to be submitted in separate sealed covers/envelopes containing sealed technical and financial bids. Bids are to be duly marked with the title as '**Technical Bid for Supply, Installation, Testing of CCTV Cameras and Allied Misc Works in FDA Bhawan**' or '**Financial Bid for Supply, Installation, Testing of CCTV Cameras & Allied Misc Works in FDA Bhawan**'. The Master Cover in which the Technical and Financial bids are to be enclosed needs to be labelled with the Title of RFP i.e '**Bid for Supply, Installation, Testing of CCTV Cameras and Allied Misc Works in FDA Bhawan**'.

(c) Financial bids of only the technically qualified bidders would be opened/considered and no representation or contention in this regard shall be entertained.

7. **Clarification of RFP.** Bidders may seek clarifications in writing regarding this RFP document within one week of issue of RFP. FSSAI shall respond in writing to any such request for clarifications and all such clarifications shall be posted on the official website of

FSSAI i.e. www.fssai.gov.in. It is recommended that all bidders physically inspect the venue for the proposed work and services to get an accurate estimation of the requirements, prior to submission of their Bids.

8. **Pre-Bid Conference.** A pre bid meeting will be held on **10.10.2019 at 11 AM** in the office of Food Safety and Standards Authority of India at 3rd Floor, FDA Bhawan, Kotla Road, New Delhi -110 002, to clarify issues and to answer queries on any matter pertaining to the bid that may be raised. The bidders willing to attend the pre-bid conference are requested to inform the FSSAI beforehand in writing or through email. They may also bring their queries in writing which could also be sent through email not later than one day before the scheduled date of pre-bid meeting. The bidders are requested to examine the Qualifying and Technical requirements of the Bid Documents so as to avoid any confusion/scope of not adhering to fulfilling the required conditions and submission of supportive documents along with the bid. In case bidders choose to offer or suggest with better features/specifications etc; and concept/material to be used the same shall be discussed by the bidders in the pre-bid meeting and bidders shall also clearly spell out the advantages and superiority of taking such deviations, if they considered it more appropriate and necessary for betterment of the proposed work. The documentary evidence for offering such suggestions with justification shall have to be submitted to FSSAI during the pre-bid meeting. Based on FSSAI confirmation on these points, bidder will submit its offer and will not be allowed to take any further technical deviation at the time of submission of technical offer. Minutes of pre-bid conference/meeting, including the text of the queries raised and the responses/suggestions given, together with any responses prepared after the meeting, will be transmitted without delay to all purchasers of the bidding documents and/or published on FSSAI's official website. Any changes which may become necessary as a result of pre-bid meeting may be made by the FSSAI exclusively through the issue of an addendum and/or through the minutes of the pre bid meeting. **It may be noted that non attendance at the pre bid meeting will not be a cause for disqualification of a bidder and is purely voluntary.** The maximum number of participants from an applicant, who chooses to attend the Pre-Bid Conference, shall not be more than two persons. The representatives attending the Pre-Bid Conference shall be in possession of an authority letter, duly signed by the authorised signatory of his/her Organisation.

9. During evaluation and comparison of bids, the FSSAI may, at its discretion, ask the bidder for a clarification on his bid. No post-bid clarification on the initiative of the bidder will be entertained.

10. **Validity of Bids.** The Bids should remain valid for a period of **120 days** from the last date of submission of the Bids.

11. **Earnest Money Deposit.** Bidders are required to submit Earnest Money Deposit (EMD) for amount of **Rs.30,000/-** (Rupees Thirty Thousand Only) along with their bids. The EMD may be submitted in the form of an Account Payee Demand Draft, Fixed Deposit Receipt, Banker's Cheque from any of the public sector banks or a private sector bank authorized to conduct government business. The EMD should be valid for a minimum period of forty five days or more from the date of last date of bid submission. EMD of the unsuccessful bidders will be returned to them at the earliest after expiry of the final bid validity and latest on or before the 30th day after the award of the contract. The EMD of the successful bidder would be returned, without any interest whatsoever, after the receipt of Performance Guarantee from them as provided in part-IV of this RFP. The EMD will be

forfeited if the bidder withdraws or amends/impairs or derogates from the tender in any respect within the validity period of their tender.

12. **Rejection of Bids.** Canvassing by the Bidder in any form, unsolicited letter and post-tender correction may invoke summary rejection with forfeiture of EMD. Conditional tenders will be rejected. Bids not submitted as per prescribed format will also be rejected.

PART II – ESSENTIAL DETAILS OF ITEMS/SERVICES REQUIRED

1.0 **Introduction.** FSSAI, an autonomous body functioning under Ministry of Health & Family Welfare intends to install high definition CCTV Cameras in its premises for surveillance and to keep an eye on unwarranted activities/situation and to monitor the movement and allied misc work as per given specifications at FDA Bhawan, Kotla Road, New Delhi. The objective of the CCTV system is to bring under observation of all the key entries and key areas at a central location. Surveillance CCTV system is required to ensure effective surveillance of an area as well as create a record for post event analysis. System should facilitate viewing of live and recorded images and controlling of all cameras by the authorized users present in the surveillance room.

The scope work of Video Surveillance system includes supply, installation, testing and commissioning of CCTV System which consists of the following

- Bullet Camera
- Network Video Recorder with storage and pre-loaded software
- Workstation and Display
- Networking Backbone
- Cable, conduits & other accessories

Bullet cameras will be installed at various entry points & Dome Cameras will be installed at various corridors crossings and Lift lobby areas. These cameras will be having inbuilt IR to watch in the pitch dark. The IR Range will be approx 30 meters.

Linux based Network Video Recorder will be used for processing the cameras feed and also to store the same. Major analytics like virtual fence, motion detection, tampering etc. will also be part of NVR. The storage slot of NVR will be populated by surveillance hard disc of appropriate size to provide 30 days storage.

The monitoring and viewing of cameras to be provided at central location decided by concern authorities. The system should be capable and should support remote monitoring from various locations.

CCTV ARCHITECTURE

All cameras to be installed and Indoor racks / enclosures (for passive and active components) to be mounted on walls. The fibre backbone to be considered for system.

Detailed scope of work and schedule of tentative quantities for the said works/services are appended below.

2.0 Scope / Description of Work

As stated above, FSSAI intends to buy and install **IP based high definition CCTV Cameras** with minimum 2Mega Pixel or higher capacity (capable of giving clear vision/even readable number/name plate on zooming) with complete wiring, recording, viewing/monitoring, and back up facilities. Detailed specifications of the required items are mentioned below for reference to enable bidders to understand clearly the exact requirement. Any Civil/Electrical work involved in execution/installation of the work will be the sole responsibility of the selected bidder. The detailed item-wise description along with list of approved/selected makes is given below for reference to understand the entire works/services required to be carried out:-

(A) LIST OF APPROVED MAKES FOR EQUIPMENT/ITEMS

<u>S. No.</u>	<u>Equipment Description</u>	<u>Approved Brands</u>	<u>Unit</u>	<u>Tentative Qty</u>
01	Bullet Fix lens Cameras	Pelco / CBC Ganz/ Axis	Nos	03
02	Dome Fixed Lens Camera	Pelco / CBC Ganz/ Axis	Nos	20
03	Dome Fixed Lens Camera for Lift with TX & RX	Pelco/CBC Ganz/Axis	Nos	02
04	Network Video Recorder (32 Channel)	Pelco /CBC Ganz/ Axis	Nos	01
05	Surveillance Hard Disk Drive with Min 6TB as per specifications	SEGATE, WD, TOSHIBA	Nos	02
06	(Layer 2) Lite Managed 8 port PoE Switch without SFP module	Juniper/Dlink/Digisol /CISCO	Nos	05
07	SFP Module / Transreceiver Single Mode	Dlink/Digisol/CISCO	Nos	10
08	43" LED TV	LG/PHILIPS/ SAMSUNG/ PANSONIC (Commercial Model)	Nos	02
09	Server Rack 6U with lock and key facility	RITTAL, NETRACK, APW, DATARACK	Nos	06
10	CAT 6 Cable	MOLEX/ D-LINK/DIGISOL/ AMP	RMtr	30
11	CAT 6 Patch Cord 3mtr.	MOLEX/ D-LINK/DIGISOL/AMP	Nos	45

12	Flexible Conduit (For indoor/outdoor with accessories on wall surface etc.)		RMtr	45
12	LIU Fully Loaded	D-LINK/ MOLEX/ DIGISOL/ AMP	Nos	01
13	6 Core Single Mode Fiber Cable Armoured (exclusive distinguished from existing network cables)	MOLEX/ DIGISOL/AMP/ D-LINK	RMtr	60
14	Fibre Patch Cord (Armoured) 6 Core Fiber Cable Single Mode	MOLEX/ DIGISOL /AMP/D- LINK	RMtr	190
15	PVC PIPE 25mm	ISI MARK as per BIS specifications	RMtr	1400
16	IO and Faceplate for Cameras	-do-	Nos	48
17	Junction Box		Nos	21
18	2KVA online UPS with 1 hour backup, 26AH 06 Nos with battery rack & complete accessories	ISI Mark with highest efficient BIS star rating	Nos	01
19	Supply, Installation, Testing and Splicing of Fibre Cable with accessories	-do- make Digisol/Dlink/	RMtr	60

(B) EQUIPMENT SPECIFICATIONS

Bullet Camera – Fixed Lens Specifications

Sl. No.	Description	Specifications	Deviations, if any
	Approved Makes Only		
1	Model Number	-	
2	Resolution	Min 2MP or more	
3	Image sensor	1/2. 7” Sony CMOS Progressive Scan	
4	Video Compression	H.264, M-JPEG	

5	Lens – Fixed	Min 3.6mm or higher	
6	Streaming	Dual Stream	
7	Frame rate - Main Stream	1080P@25fps 960P@25ps 720P@25 FPS	
8	Frame Rate - Sub Stream	704*576 @ 25FPS	
9	Shutter time	Auto/A.FLK/Manual	
10	Gain Control	Max, AGC to 255	
11	Wide Dynamic Range	DWDR	
12	Motion Detection	4 Area selectable support	
13	DNR	3DNR	
14	Minimum illumination	Colour: 0.01Lux, B/W: 0 Lux@ (IR ON)	
15	IR LED	SMT IR LED	
16	IR Range (Ft)	Up to 30M	
17	Day/Night	Auto	
18	White Balance	Auto White Balance (AWB)	
19	Alarm triggers	Motion detection	
23	Alarm Input / Output	1 In / 1 Out	
24	Audio Input / Output	1 In / 1 Out	
25	SD Card support	Required	
26	Network Interface	RJ45 for 10BASE-T/100BASE-TX PoE	
27	Power over Ethernet	IEEE 802.3af Class 2	
28	Supported protocols	All protocols required for surveillance system operations	
30	Operating Temperature	-10°C to +50°C	
31	Operating Humidity	0% to 90% (non-condensing)	
32	Power	PoE IEEE 802.3af Class 2 / DC12V	
33	Protection	IP67	

34	Material	Aluminium Dai Cast	
35	Certifications & Standards	BIS, EN, CE, FCC*	
36	ONVIF Profiles	ONVIF Profile S Ver.2.4 or better	

*BIS – Bureau of Indian Standards, EN –European Certification, CE –Self Declaration Certification for equipment,
FCC – Declaration of Conformity

Dome Camera Fix Lens Specifications

Sl. No.	Description	Specifications (Equivalent or Better required)	Deviations, if any
	Approved Makes Only		
1	Model Number	-	
2	Resolution	Min 2MP or better	
3	Image sensor	1/2. 7" Sony CMOS Progressive Scan	
4	Video Compression	H.264, M-JPEG	
5	Lens – Fixed	Min 3.6mm or better	
6	Streaming	Dual Stream	
7	Frame rate - Main Stream	1080P@25fps 960P@25ps 720P@25 FPS	
8	Frame Rate - Sub Stream	704*576 @ 25FPS	
9	Shutter time	Auto/A.FLK/Manual	
10	Gain Control	Max, AGC to 255	
11	Wide Dynamic Range	DWDR	
12	Motion Detection	4 Area selectable support	
13	DNR	3DNR	
14	Minimum illumination	Colour: 0.01Lux, B/W: 0 Lux@ (IR ON)	
15	IR LED	SMT IR LED	
16	IR Range (Ft)	Up to 30M	
17	Day/Night	Auto	
18	White Balance	Auto White Balance (AWB)	
19	Alarm triggers	Motion detection	
23	Alarm Input / Output	1 In / 1 Out	
24	Audio Input / Output	1 In / 1 Out	
25	SD Card support	required	
26	Network Interface	RJ45 for 10BASE-T/100BASE-TX PoE	
27	Power over Ethernet	IEEE 802.3af Class 2	
28	Supported protocols	All protocols required for	

		surveillance system operations	
30	Operating Temperature	-10°C to +50°C	
31	Operating Humidity	0% to 90% (non-condensing)	
32	Power	PoE IEEE 802.3af Class 2 / DC12V	
33	Protection	IP66	
34	Material	Aluminium Die Cast	
35	Certifications & Standards	BIS, EN, CE, FCC	
36	ONVIF Profiles	ONVIF Profile S Ver.2.4 or better	

Network Video Recorder Specifications

Sl. No.	Description	Specifications (Equivalent or Better required)	Deviations
	Approved Makes Only		
1	Model Number		
2	CPU	Quad Core Processor	
3	Operating System	Embedded Linux / Windows 64 Bit	
4	Recording Channels	36 Channels	
5	Storage Capacity	9 SATA port (6TB Each) or 54TB Capacity	
6	E SATA	1 X e-SATA External Port	
7	Backup	USB, HDD, Network	
8	Video Output	VGA & HDMI(4K)	
9	Split Mode	1,4,9,16,24,36	
10	Network Interface	2 X RJ-45 (10M/100M/1000M)	
11	Communication Port	1 X RS485	
12	Alarm Input	4 CH	
13	Alarm Output	1 CH	
14	Alarm Handling	Message, Email, Buzzer, FTP	
15	Audio Compression	G711a	
16	Audio Input (RCA)	1CH	
17	Audio Output (RCA)	1CH	
18	Zoom	Support 15 x digital zoom in preview/ playback channel	
19	Working Temperature	0 - 55 Degree Celsius	
20	Certifications	BIS, EN, CE, FCC	

SURVEILLANCE HARD DISK Specifications

Sr. No.	Technical Specifications	Compliance Yes / No	Deviations, if any
	Approved Make Only :		
	MODEL NO. :		
	Surveillance HDD with minimum or better parameters:		
	6TB HDD, Interface Access Speed (Gb/s) – 6GB/S		
	Max. Sustained Transfer Rate OD (MB/s) - 190 MB/s		
	Workload Rate Limit (WRL) - 180TB		
	Mean Time Between Failures (MTBF, hours) – 1.0M, Load/Unload Cycles - 300,000		

Layer 2 Lite Managed 24 port PoE Switch - Specifications

S. No.	Technical Specifications	Compliances Yes/ No	Deviations, if any
	Approved Make Only :		
	MODEL NO. :		
1	Edge Switch (Layer 2)		
2	Architecture		
	Switch with 24 Ports 10/100/1000 PoE BASE-TX + 2 SFP port for gigabit connectivity		
	Performance		
3	The Switch shall have Non-blocking wire speed switch fabric of 20 GBPS		
4	The Switch shall support Min. 8K Mac address		
5	The Switch should support 280 watts PoE power Budget		
6	Network Media		
	SFP's 1000 BaseSX, 1000BaseLX, 1000BaseTX		
	Layer 2 Features		
7	The Switch should have IGMP Snooping with IGMP v1/v2 Snooping, IGMP v3 awareness, Supports 64 IGMP groups, Supports at least 64 static multicast addresses, IGMP per VLAN,		
8	The Switch should have Spanning Tree Protocol with 802.3AT		
9	The Switch should have 802.3at Link Aggregation ,8 ports per group.		
10	The Switch should have Port Mirroring One to one/Many to One		

	VLAN		
11	The LAN switch shall have IEEE 802.3 10Base T.		
24	Operating Temperature		
	• 0 to 50°C		
25	Power		
	AC Input 100-240V AC. Power Cable as per Indian Standards to be Provided		

SERVER RACK - Specifications

Sr. No.	Technical Specifications	Deviations, if any
	Approved Make Only :	
	MODEL NO. :	
	<u>Rack with following minimum or better parameters</u>	
	6U Rack Frame, 550 mm(W) X 600 mm (D)	
	Key lock arrangement	
	Passive ventilation with vent slots	
	Top and bottom with vents	
	2 rubber grommets for cable entry, Ø 50 mm	
	Mounting provision for two fans with rack tray	
	Dust filter & Power strip.	

SOLID CABLE CAT 6 - Specifications

SR.#	SPECIFICATION / QUALITATIVE REQUIREMENT	Deviations, if any
1	The 4 pair Un-Shielded Twisted Pair cable shall be UL listed	
2	This cable well exceeds the requirements of TIA/EIA-568-C.2 and ISO/IEC 11801	
3	Nominal Outer Diameter of Cable over outer Sheath: 5.9 +/- 0.1mm and Conductor Diameter 0.56(23 AWG).	
4	Construction: 4 twisted pairs separated by internal PE Cross Separator. Full separator. Half shall not be accepted. Rip Cord is must.	
5	Conductor Solid bare Copper and outer jacket sheath FR PVC.Outer Jacket color: LIGHT GREY	

SR.#	SPECIFICATION / QUALITATIVE REQUIREMENT	Deviations, if any
6	Insulation :High Density Polyethylene Solid	
8	Bending Radius : < 4X Cable Diameter at -20°C +/- 1°C Pulling Force: 25.35 LBS (max.)	
9	Electrical Parameters Pair – to – pair and PS NEXT, ELFEXT and PSELFEXT, Return Loss, ACR and PS ACR.	
10	Insertion Loss of 32.8 db/100m at 250 MHz	
11	Cable should support operating Temperature from -20° to +70°C	
10	Cable support Conductor Resistance < 9.38 Ω /100m	
11	Mutual Capacitance of cable should be < 5.6nF/100m	
12	Max Resistance Unbalance of cable should be 5% Max	
13	Capacitance Unbalance of cable should max 330pF/100m	
14	Cable support Delay Skew: < 45nS, Operating Voltage: 72V NVP: 69% and Current Rating : MAX 1.5A	
15	Printed sequential Length Counter of each meter on Outer Jacket	
16	Category 6 cables	

LIU FULLY LOADED – Specifications

Sr No	Technical Specifications	Deviations, if any
	Approved Make Only :	
	MODEL NO. :	
	Min. 6 Port Configuration Available in Standard 19”	
	6 Ports Adapter Interface available without any adapter plates.	
	Consist of Top Cover and Bottom Panel	
	Easy to Assemble and Disassemble	
	Three Types of Inlet Holes	
	Cable Entry Through Water Proof Cable Glands	
	Splice Max 24 Fibers per Splice Tray	
	Patch Cord with Bend Radius Guides Minimize Macro Bending	
	Comprehensive Accessory Kits for Cable Entry and Fiber Management	
	Install 6 Cable Management Rings Inside to Ensure Flexibility	
	Dimensions (mm) : 430 X 220 X 1U	
	Body Material : SPCC Black Powder Coating	

Optical Fiber Cable Single mode Armoured - Specifications

Sr. No.	Technical Specifications	Deviations, if any
	Approved Make Only :	
	MODEL NO. :	
	<p>6F Unitube Armored with water blocking tape. Rodent Proof, UV Protection. Direct Burial. Embedded Strength members as 2 steel wires od 1.0 mm. Polyester based yarns below Armor tape for easy ripping Thermoplastic Material Tube Excellent Water Proof Layer and Moisture Resistance Excellent Crush Resistance Performance Light Weight and Compact Structure The fiber type is a Matched Cladding Single Mode</p>	
	Low water peak fiber G.652D	
	Extremely high bandwidth. Optimized to support transmission at 1310 nm,1550 nm. Virtually unlimited Modal Bandwidth at 1310 nm	
	Should fulfill the requirements of: IEC 60793-1/60794-1.2 ITU-T REC G.652D Telecordia GR-20 Core	
	Testing methods are in accordance with the following standards: ITU-T G.652.D IEC 793-1	
	Nominal mode field diameter	9.2 μm
	Mode field diameter tolerance	±4 μm
	Cladding diameter	125
	Cladding diameter tolerance	±1 μm
	Mode field concentricity error	< 1 μm
	Cladding non-circularity	(=/<) 1.0
	Change of Temperature Attenuation increase, -60°C to+85°C	</= 0.05 db/km
	Dry Heat Attenuation increase, 30 days at 85°C	</= 0.05 db/km

	Damp Heat Attenuation increase, 30 days at 85°C/ 85%R.H.	</= 0.05 db/km	
	Damp Heat Attenuation increase, 30 days at 85°C/ 85%R.H.	</= 0.05 db/km	
	CORE	Germanium doped core with no phosphorus i.e. reduced tendency for hydrogen degradation.	
	COATING	UV-curable dual layer acrylate coating, which ensures excellent micro bending and abrasion resistance.	
	Coating Strip Force (typical)		
	Min.	1.3 N	
	Max.	8.9 N	
	Stripping force after ageing in water at 70 ± 5 °C for 168 h.		
	Min.	1.0 N	
	Max.	3.5 N	
	Attenuation (of cable with fibers):		
	At 1310 nm	<= 0.35 dB/km	
	Atten. At 1383nm (OH-Peak)	<= 0.35dB/km	
	At 1550 nm	<= 0.25 dB/km	
	Cut-off wavelength □ c:		
	High limit	1330 nm	
	Low limit	1180 nm	
	Cut-off wavelength □ cc		
	High limit	1260 nm	
	Loss increase at 1550 nm for 100 turns of fiber loosely wound with a 37.5 mm radius:		

Max.	0.1 dB	
Dispersion:		
Zero dispersion wavelength	1310 nm	
Tolerance of zero dispersion		
Wavelength	-10/+12 nm	
Zero-dispersion slope: $1295 \leq \lambda_0 \leq 1300$		
Max.	≤ 0.092 at λ_0	
Chromatic dispersion coefficient:		
In 1285 nm - 1330 nm interval:		
Max.	$3.5 \text{ ps/km} \cdot \square \text{ nm}$	
In 1270 nm - 1340 nm interval		
Max.	$6 \text{ ps/km} \square \cdot \text{nm}$	
At 1550 nm		
Max.	$18 \text{ ps/km} \cdot \square \text{ nm}$	
Polarisation Mode Dispersion (PMD):		
Max.	$\leq 0.2 \text{ ps/km}$	
In homogeneity of OTDR trace for any two 1000 meter fiber lengths		
Max.	0.1 dB/km	
Proof test level	1 %	

Optical Fiber Patch Cord, Single Mode (OS2), LSZH Types 3 Mt

Sr. No.	Technical Specifications	Deviations, if any
	Approved Make Only :	
	MODEL NO. :	
	LSZH Jacket-Reduced Toxic Gasses Emitted During Combustion. Simplex and Duplex Options 100% Factory Tested Low Insertion Loss and Return Loss Available with Corning Fiber Available in PC/APC Type Options High Precision Ceramic Ferrule with Good Concentricity SC/LC	
	Technical Specifications:	
	Connector Type : SC, ST, FC, LC Fiber Type : OS2 Tight Buffer Color : yellow Tight Buffer Material : LSZH Tight Buffer Diameter (mm) : 0.9 +/- 0.05 Strength Member : Aramid Yarn Jacket Color : Yellow Jacket Material : LSZH Jacket Thickness (mm) : 0.45 +/- 0.05 Cable Diameter (mm) : 1.8(+/-0.1) X 5.9(+/-0.2) Minimum Bending : 30 (static) Radius (mm) Attenuation (db/km) : <= 1.5 at 1300nm, <= 3.5mm at 850nm Short Term Tensile (n) : 160 Crush Resistance (n/100mm) : 500 Operation Temperature : Minus 20 ~ Plus 70 (degree)	
	Optical Specifications	
	Insertion Loss : <= 0.2 db, Max 0.3db/MTRJ: Max 0.5db Return Loss : PC>= 45db, UPC>=50db, APC>=60db	
	Mechanical Specifications	
	Connector Ferrule : Ceramic, (MTRJ: PS Polyphenylene Sulphide) Apex Offset : <50µm Fiber Height : (+/-)100nm End Face Radius of Curvature : 7mm <R<25mm(Excluding MTRJ) Repeatability : <= 0.2db 1000 Times Mating Cycles	

SFP MODULE

Sr. No.	Technical Specifications	Compliance Yes / No	Deviations, if any
	Approved Make Only :		
	MODEL NO. :		
	1000MBPS Single Mode SFP TRANCEIVER, LC TYPE (20KMS)		
	Connector Type: LC Type		
	IEEE Standard: IEEE 802.3z		
	Wavelength (nm): 1310nm		
	Fiber Type: Single Mode		
	Max Cable Distance: upto 20Km		
	Case Operating Temperature: -40° ~75°C		
	Storage Relative Humidity: 5% to 95%		

2.0 Technical Bid

Technical Bid consists of all technical details along with commercial terms and conditions. This bid also covers minimum eligibility criteria and required documents as mentioned below. Documents should be on the letter head of the Bidder.

Note:- It is made clear that no part of financial bid should be reflected or disclosed in technical bid in any manner. If so found, the tender will be summarily rejected by FSSAI.

Eligibility Criteria for Technical Bid:

3.0 The Bidder must have an established permanent setup (submit company profile/details indicating location/office address with proof).

3.1 **Tender fees:** Cost of tender fee is Rs.100/- (non-refundable) in the form of Demand draft/Pay order drawn on any Nationalized Bank in favour of Senior Accounts Officer, FSSAI, payable at New Delhi 110002

3.2 **Earnest Money Deposit (EMD)/Bid Security:** Earnest Money Deposit is for Rs.30,000/- (Rupees Thirty Thousand Only) (non-bearing interest). The EMD shall be paid in the form of demand draft/banker's cheque/Fixed Deposit Receipt/Bank Guarantee issued by a nationalized bank/Scheduled Commercial Bank in an

acceptable form in favour of **Sr.Accounts Officer, FSSAI** payable at **New Delhi**. However, MSME registered bidders are exempted.

- 3.3 Tender offers received without EMD shall be rejected straightway and will not be considered. EMD of tendering agency who submits the sealed quotation but withdraw the same before expiry of the tender validity date may be forfeited at the discretion of FSSAI.
- 3.4 **Firm's Registration:** Bidder must be registered for Income tax/possession of PAN, GST, ESI & PF/EPF valid registration. (Attach supportive document viz copy of Regn).
- 3.5 The person signing the tender document on behalf of the agency, shall attach with the tender a proper power of Attorney, duly executed, stating that he has the authority to bind in all the matters pertaining to the contract, including the arbitration clause.
- 3.6 The bidding firm/agency/company should be an Indian Firm/Agency/Company of Indian origin having been incorporated/in existence for the minimum period of five years as on date of tender document. (attach supportive documentary proof indicating existence date).
- 3.7 The bidding firm/agency/company must have successfully done/completed in any of the government departments/organizations in India for similar works/services during the past five years with the following criteria ("Similar work means "S/I/T & Commissioning of complete CCTV surveillance system work") :-
- (i) Three similar works of Rs.6.00 lakhs each
Or
 - (ii) Two similar Works of Rs.9.00 Lakhs each
Or
 - (iii) One similar Work of Rs.20 Lakhs or more.
- (Attach copies of work order along with work completion report in support).
- 3.8 The agency and its associated subsidiaries should not have been blacklisted by any agency or involved in any pending government investigation directly for corruption or unfair trade practices etc (**Separate undertaking to be submitted by the bidder**).
- 3.9 The bidding agency should have an annual turnover of Rs.500 Lakhs or more during the preceding three financial years viz 2016-2017, 2017-2018, 2018-2019.
- 4.0 Vendors should have MOU/authorisation back up with a principle technology partner (OEM – Original Equipment Manufacturer/authorised distributors) for specified Items of any of the mentioned brand who covers up all technological part on a given format are only eligible to participate. (Annexure-8)

Desirable Criteria

- 4.1 The bidding agency/firm/company having valid ISO certification will be given preference.
- 4.2 The bidders having past experience of carrying out supply and installation of CCTV Cameras (HD with Min 2 Mega Pixel or more capacity) in multistorey building and Lifts along with the prescribed other works will be given preference.

5.0 Financial Bid

- 5.1 Financial bid should **quote Unit rate of description of goods** (in quantity) in the format, Price Bid Format at Annexure-5 enclosed, figures in Indian rupees (in words also). In-complete bids will be rejected summarily.
- 5.2 Rates quoted shall be clearly indicating all statutory duties and taxes etc. as applicable. Price quoted shall be firm and any variation in rates, prices or terms during the validity of the offer may lead to forfeiture of the EMD and in case no specific taxes are mentioned the prices quoted shall be considered as inclusive of taxes.

6.0 Documents

Bid documents may be submitted in the agency's letter head/Covering letter containing the following documents: -

Annexure – 1	:	Tender Form
Annexure – 2	:	Bidder's profile
Annexure – 3	:	Financial Status
Annexure – 4	:	Letter of authority
Annexure – 5	:	Financial Bid
Annexure – 6	:	Performance Security (Bank Guarantee)
Annexure – 7	:	Check List for Bidders

7.0 **Site visit:** The probable bidders, if they intend to visit the site of work on any working day between Monday to Friday (1100 hrs – 1630 hrs) to assess the proposed requirement/job of work, they may do so with the permission of the Asstt Dir (GA) before submission of the bid by due date.

Part – III

Standard Conditions of RFP – May be referred for standard terms of RFP

The bidder is required to give confirmation of their acceptance of the Standard Conditions of the Request for Proposal mentioned below which will automatically be considered as part of the Contract/Work Order concluded with the successful Bidder (i.e. contractor in the contract), as selected by the FSSAI. Failure to do so may result in rejection of the Bid submitted by the Bidder.

1. General Conditions

1.1. **Law:** The Contract shall be considered and made in accordance with the laws of the Republic of India. The contract shall be governed by and interpreted in accordance with the laws of the Republic of India.

1.2. **Effective Date of the Contract:** The contract shall come into effect on the date of signatures of both the parties on the contract (Effective Date) i.e. from the date of award of work and shall remain valid until the completion of the obligations of the parties under the contract. The deliveries and supplies and performance of the services shall commence from the effective date of the contract. **(All the specified works and services, supply of items etc; shall be completed within 45 Days from the effective date of contract.)**

1.3. **Penalty for use of Undue influence:** The Seller/selected bidder undertakes that he has not given, offered or promised to give, directly or indirectly, any gift, consideration, reward, commission, fees, brokerage or inducement to any person in service of the Buyer or otherwise in procuring the Contracts or forbearing to do or for having done or forborne to do any act in relation to the obtaining or execution of the present Contract or any other Contract with the Government of India for showing or forbearing to show favour or disfavour to any person in relation to the present Contract or any other Contract with the Government of India. Any breach of the aforesaid undertaking by the Seller or any one employed by him or acting on his behalf (whether with or without the knowledge of the Seller) or the commission of any offers by the Seller or anyone employed by him or acting on his behalf, as defined in Chapter IX of the Indian Penal Code, 1860 or the Prevention of Corruption Act, 1986 or any other Act enacted for the prevention of corruption shall entitle the Buyer i.e. FSSAI to cancel the contract and all or any other contracts with the Seller and recover from the Seller the amount of any loss arising from such cancellation. A decision of the Buyer or his nominee to the effect that a breach of the undertaking had been committed shall be final and binding on the Seller. Giving or offering of any gift, bribe or inducement or any attempt at any such act on behalf of the Seller towards any officer/employee of the Buyer or to any other person in a position to influence any officer/employee of the Buyer for showing any favour in relation to this or any other contract, shall render the Seller to such liability/ penalty as the Buyer may deem proper, including but not limited to termination of the contract, imposition of penal damages, forfeiture of the Bank Guarantee and refund of the amounts paid by the Buyer.

1.4. **Access to Books of Accounts:** In case it is found to the satisfaction of the Buyer that the Seller has engaged an Agent or paid commission or influenced any person to obtain the contract as described in clauses relating to Agents/Agency Commission and

penalty for use of undue influence, the Seller, on a specific request of the Buyer, shall provide necessary information/ inspection of the relevant financial documents/information.

1.5. **Non-disclosure of Contract documents:** Except with the written consent of the Buyer/ Seller, other party shall not disclose the contract or any provision, specification, plan, design, pattern, sample or information thereof to any third party except where required by the law of the land.

1.6. **Liquidated Damages:** In the event of the Seller's failure to submit the Bonds, Guarantees and Documents, supply the goods/items/services and conduct trials, installation of equipment, training, etc as specified in this contract, the Buyer may, at his discretion, withhold any payment until the completion of the contract. The BUYER i.e. FSSAI may also deduct from the SELLER/Selected Bidder as agreed, liquidated damages to the sum of 0.5% of the contract price of the delayed/undelivered stores/services mentioned above for every week of delay or part of a week, subject to the maximum value of the Liquidated Damages being not higher than 10% of the value of delayed stores/works/services.

1.7 **Termination of Contract:** The FSSAI shall have the right to terminate this Contract in part or in full in any of the following cases:-

(a) The delivery of the requisite item/material or required works and services is/are delayed for causes not attributable to Force Majeure for more than one week after the scheduled delivery/work/services.

(b) The Contractor is declared bankrupt or becomes insolvent.

(c) The completion of work is delayed due to causes of Force Majeure by more than 10 days provided Force Majeure clause is included in contract.

(d) The FSSAI has noticed that the selected agency/Contractor has utilised the services of any Indian/Foreign agent in getting this contract and paid any commission to such individual/company etc.

(e) There is undue & wilful delay in supply of required material for the work resulting delay in completion of the work by the expected schedule as agreed upon, as observed by FSSAI. Further the items supplied are not as per given specifications.

(f) As per decision of the Arbitration Tribunal.

(g) Non-compliance of applicable statutory obligations, as per law of land by contractor/selected firm.

2. **Notices:** Any notice required or permitted by the contract shall be written in the Hindi or English languages and may be delivered personally or may be sent by FAX or registered pre-paid mail/e-mail, addressed to the last known address of the party to whom it is sent.

3. **Transfer and Sub-letting:** The Contractor has no right to give, bargain, sell, assign or sublet or otherwise dispose of the Contract or any part thereof, as well as to give or to let a third party take benefit or advantage of the present Contract or any part thereof.

4. **Patents and other Industrial Property Rights:** The prices stated in the present Contract shall be deemed to include all amounts payable for the use of patents, copyrights, registered charges, trademarks and payments for any other industrial property rights. The Contractor shall indemnify the FSSAI against all claims from a third party at any time on account of the infringement of any or all the rights mentioned in the previous paragraphs, whether such claims arise in respect of manufacture or use. The Contractor shall be responsible for the completion of the supplies including spares, tools, technical literature and training aggregates irrespective of the fact of infringement of the supplies, irrespective of the fact of infringement of any or all the rights mentioned above.

5. **Amendments:** No provision of present Contract shall be changed or modified in any way (including this provision) either in whole or in part except by an instrument in writing made after the date of this Contract and signed on behalf of both the parties and which expressly states to amend the present Contract.

6. **Taxes and Duties**

All bidders are to adhere to the existing GST provisions and any other tax related law of land and after award of contract any deviation or addition on this count shall not be entertained and the bidder shall be responsible for his acts and deeds.

Part IV – Special Conditions of RFP

The Bidder is required to give confirmation of their acceptance of Special Conditions of the RFP mentioned below which will automatically be considered as part of the Contract concluded with the successful Bidder (i.e. Contractor in the Contract) as selected by the FSSAI. Failure to do so may result in rejection of Bid submitted by the Bidder.

1. **Performance Guarantee:** The Bidder will be required to furnish a Performance Guarantee by way of Bank Guarantee through a public sector bank or a private sector bank authorized to conduct government business (ICICI Bank Ltd., Axis Bank Ltd or HDFC Bank Ltd.) for a sum equal to 10% of the contract value within 15 days of receipt of the confirmed order. Performance Bank Guarantee (PBG) should be valid for 60 days beyond the tentative date of completion of entire work. PBG may also be furnished in the form of a Bank Draft/Bankers' Cheque or Fixed Deposit Receipt if the successful bidder wishes to. The specimen of PBG is given in Annexure-6 attached to this RFP. The Performance Bank Guarantee shall be considered open upon receipt by the FSSAI's Bank. In case any claims or any other contract obligations are outstanding, the selected contractor will extend the Performance Bank Guarantee as asked for by the FSSAI till such time as the Contractor settles all claims and completes all contract obligations. The Performance Bank Guarantee will be subject to encashment by the FSSAI and shall be refunded after successful discharging of all obligations relating to the contract. In case the conditions regarding adherence to delivery schedule, carrying out the desired work/services, settlement of claims and other provisions of the contract are not fulfilled by the Contractor, the same would be adjusted from the available PBG. In case the selected agency fails to discharge its committed liability for any reason, the defect will be removed by FSSAI on its own and the amount deposited shall be forfeited in addition to Legal Course of affairs as per law of land against the Indemnity submitted.

2. **Option Clause:** The contract will have an Option Clause, wherein the FSSAI can exercise an option to procure an additional 50% of the original contracted quantity in accordance with the same terms & conditions of the present contract. This will be applicable within the currency of contract. The Bidder is to confirm the acceptance of the same for inclusion in the contract. It will be entirely the discretion of the FSSAI to exercise this option or not.

3. **Repeat Order Clause** – The contract will have a Repeat Order Clause, wherein the FSSAI can order upto 50% quantity of the items under the present contract within six months from the date of supply/successful completion of this contract, the cost, terms & conditions remaining the same. The Bidder is to confirm acceptance of this clause. It will be entirely the discretion of the FSSAI to place the Repeat order or not.

4. **Tolerance Clause** – To take care of any change in the requirement during the period starting from issue of RFP till placement of the contract, FSSAI reserves the right to 20% plus/minus increase or decrease the quantity of the required goods upto that limit without any change in the terms & conditions and prices quoted by the Contractor. While awarding the contract, the quantity ordered can be increased or decreased by the FSSAI within this tolerance limit.

5. Failure of the successful bidder to comply with any of the requirements of above clauses shall constitute sufficient grounds for the annulment of the award and forfeiture of Bid Security.

6. **Payment Terms** : The payment to the selected Contractor will be made as per following schedule: -

(a) 30% Advance of total cost - against submission of Bank Guarantee or Fixed Deposit/Demand Draft/Pay Order in favour of Sr. Accounts Officer, FSSAI payable at New Delhi of an equivalent amount. The same will be released on completion of 30% work. This will be in addition to PBG @10% of the contract value.

(b) Balance/Final 70% - On completion of entire works and Services as specified and removal of all items/leftovers from site subject to satisfaction of Head (GA & Legal), FSSAI and/or AD(GA), FSSAI HQ. However, the selected agency shall be required to submit an indemnity bond on Rs.100/- e-stamp paper giving undertaking/guarantee for providing assurance on the entire works/services/supplied items etc, done under this RFP for a minimum period of one year or more from the date of submission of final bill.

7. **Paying Authority:**

Paying Authority will be Accounts Division, FSSAI, 3rd Floor, FDA Bhavan, New Delhi-110 002 by Sr AO (F&A). The payment of bills will be made on submission of the following documents by the selected Contractor along with the bill:

- (i) Ink-signed copy of bill/Invoice
- (ii) Copy of Supply Order/Contract

- (iii) Job Completion Certificate
- (iv) Performance Bank Guarantee in acceptable form
- (v) Details for electronic payment viz Account holder's name, Bank name, Branch name and address, Account type, Account number, IFSC code, MICR code

8. **FORCE MAJEURE**

- 8.1 In the event of either party being rendered unable/helpless by Force Majeure to perform any obligation required by them under the contract, the relative obligation of the party affected by such Force Majeure shall be suspended for the period during which such cause lasts. It is clarified that in case, the Force Majeure event occurs due to negligence of agency, then the provisions of this clause shall not apply.
- 8.2 Upon the occurrence of such cause and upon its termination, the party alleging that it has been rendered unable/helpless as aforesaid thereby, shall notify to the other party in writing within 07 (Seven) days of the alleged beginning and ending thereof giving full particulars and satisfactory proof. If deliveries are suspended under Force Majeure conditions lasting for more than 2 (two) months, FSSAI shall have the option of cancelling this contract in whole or part at its discretion without any liability on its part.

9. **APPLICABLE LAW AND JURISDICTION**

All matters connected with this work shall be governed by the Indian law both substantive and procedural, for the time being in force and shall be subject to the exclusive jurisdiction of Indian Courts at Delhi and/or Mumbai.

10. **Other Conditions/Guidelines**

Miscellaneous jobs/works to be carried out during the currency of contract :-

- (a) All the material used for the subject work shall be of ISI mark as per approved specifications/make and safe to use.
- (b) All electrical cables/connectors/switchboards panel, switches, sockets, telephone/Internet lines will be of ISI mark or as per the good quality specifications/norms of well renowned make as mentioned in RFP and their laying will be completely covered, safe and tamper proof to avoid any chance for short-circuit/accident etc.
- (c) The routine Upkeep and Clean-up of the complete infrastructure while carrying out the work shall be carried out every morning and evening so as to avoid any spreading of waste material/items/empties etc.
- (d) The Cleaning Process will be carried out by using the mechanical/electrical devices by the experienced staff and manual means should be engaged during the work in progress period by the selected agency.
- (e) **If the performance of the selected Agency is not found satisfactory during the validity of the contract, FSSAI reserves the right to cancel the contract unilaterally at any stage and no claim of damage etc from the selected Agency will be entitled.**

(f) The actual date of commencement of work will be reckoned from the date of signing of the Agreement/acceptance of work order.

(g) The Selected Agency would indemnify FSSAI against any loss of property or life/injury or any kind of accident, fire etc during the execution of the contract.

(h) The bidder shall include for the provision of all labour, materials, tools, supplies, equipment, services, facilities, supervision, administration, works contract tax, licenses, permits, insurances, bonds and any other tax/levy as may be applicable, incidentals and all other things necessary to perform and incidental to the performance of the work in strict accordance with the contract documents to the satisfaction of the Architect/Consultants and Owner i.e. FSSAI.

11. **Statutory Conditions of the Contract(Applicable in case of Successful Bidder)**

1. The contractor shall be responsible for all commissions and omissions on part of work force engaged for the purpose conduct of the event. The FSSAI shall not be responsible in any manner whatsoever, in matter of injury/death/health etc. of the contractor's employees performing duties under this contract.

2. The contractor shall be obliged and solely responsible to comply with all statutory security requirements in respect of manpower engaged by the firm and FSSAI shall not be a party to any dispute arising out of such deployment by the contractor.

3. The work force deployed by the contractor under this contract shall be the employee of the contractor and in no circumstance shall have any claim of employment with the FSSAI.

4. The Paying Authority shall deduct TDS and GST as per prevailing Government instructions/orders from the total payment made to contractor in pursuance of this contract. This TDS shall also be deducted on advance payment to be adjusted in future bills and on the amount of cost escalation.

6. **Affidavit.** An affidavit (on e-stamp paper of Rs. 10/-) is required to be submitted by the successful bidder regarding the fact that the persons employed by the contractor for the outsourcing in relation to the conduct of the proposed work/services be the employees of the bidder for all the intents and purposes and, in no case shall be a relationship of employer-employee between the said persons and the FSSAI shall accrue implicitly and explicitly and the bidder shall also be solely responsible for providing all the statutory benefit to the personnel employed by it. The affidavit should also contain a declaration that bidder shall make payment of compensation under the Workmen's Compensation Act-1923, Industrial Dispute Act-1947, Minimum Wages Act-1936, 1948 or any other applicable Acts or Enactments in case of injury or death of any of its workers while at work or otherwise due to contractors directions/any other job. The affidavit should also contain a declaration that the bidder shall take care all other statutory liabilities & obligations as well in the most sincere manner and shall solely be responsible for the same. Further it will be mentioned that the products/items

mentioned by the bidder shall be of same make/manufacturer model and under no situation will be changed/alterd at the time of their supply/installation.

Part V – Evaluation Criteria & Price Bid issues

1. EVALUATION CRITERIA:

Determination of responsiveness

- 1.1 Prior to the financial evaluation of bids, FSSAI will determine whether each bid is substantially responsive to the requirement of bidding documents.
- 1.2 For the purpose of the above clause, the bid should conform to all the terms, conditions, and specifications of the bidding documents without material deviation. A material deviation is one which affects/limits in any substantial way the scope, quality, or performance of works and/or is inconsistent with the bidding documents.
- 1.3 Eligibility of tenderer will be based on proof of past experience, financial capability, resource availability, which should form the technical offer by fulfilling the requisite qualifying requirement as mentioned above. The technical offer of the firm would be evaluated by the Technical Evaluation Committee (TEC). The financial/commercial offers will be opened only in respect of the bidders who qualify the technical bid requirements as per the tender details.
- 1.4 No error, overwriting, / correction shall be permissible unless attested under the signature of the bidder with date and seal.

2.0 TECHNICAL & FINANCIAL EVALUATION.

2.1 Selection Procedure & criteria:

The technical bid evaluation shall be done based on the following criteria:-

- (i) The responsiveness of the bid, i.e; Annexure duly filled, signed and accepted bid documents in complete form, including Authorisation letter.
 - (ii) Receipt of valid EMD & Tender Fee with requisite amount in acceptable format.
 - (iii) Documents in proof of meeting the minimum eligibility criteria.
 - (iv) Any other documents as required to support the responsiveness of the bidder as per tender.
- 2.2 A substantially responsive bid shall be the one that meets the requirements of the bidding document in totality. The technical bid not meeting the minimum requirements as per the tender documents shall be rejected and their financial bids will be returned unopened.

2.3 The bidder who qualifies at the technical evaluation stage shall only be called at the time of opening of financial bids. FSSAI shall intimate the bidders, the time/venue for the financial Bid opening through written and/or telephonic communication/or email.

3. Evaluation of bids:

3.1 The Authority may reject all the bids if these are found to be unresponsive or unsuitable either because these represent major deficiencies in complying with the tender requirements or it is perceived that substantively higher rates are quoted.

3.2 Validity of Tender: Tender shall be valid for acceptance for a period not less than 120 days since tender opening date.

4.0 Award of Contract:

4.1 FSSAI will award the contract to the tenderer whose tender has been determined to be substantially responsive.

4.2 By the process of evaluation of technical bids and financial bids, the Lowest Bid will be decided upon the lowest total price quoted by the particular bidder as per the Financial Bid Performa Annexed to this Tender enquiry. The successful bidder will be selected based on the overall aggregate low price. The consideration of taxes and duties in evaluation process (including those for which certificate of exemption are issued) quoted by the bidders will be considered. The ultimate total cost to the buyer would be the deciding factor for ranking of bids. However, the brand of the items would also matter in price consideration. All columns/guidelines of the Financial Bids shall be filled in by the bidder and no column should be left blank.

4.3 If there is a discrepancy between the unit price and the total price that is obtained by multiplying the unit price and quantity, the unit price will prevail and the total price will accordingly be corrected. If there is a discrepancy between words and figures, the amount in words will prevail for calculation of price.

4.4 The Lowest Acceptable Bid will be considered further for placement of contract/ Supply Order after complete clarification and price negotiations as decided by the Buyer i.e. FSSAI. The Buyer will also have the right to award contracts to different Bidders for being lowest in particular items, if considered appropriate/necessary. The Buyer also reserves the right to do Apportionment of Quantity, if it is convinced that Lowest Bidder is not in a position to supply full quantity in stipulated time.

Tender Form

To

The Assistant Director (GA)
Food Safety and Standard Authority of India
Ministry of Health & Family Welfare,
FDA Bhawan, Kotla Road,
New Delhi-110002

Ref. Your Tender No. _____
dated _____

1. We, the undersigned have examined the above Tender Document, No. _____, dated _____(if any), *description of the goods and services*) in conformity with your above referred document.
2. If our Tender is accepted, we undertake to perform the services as mentioned above.
3. We agree to keep our tender valid for acceptance as required in the Tender document or for subsequently extended period, if any agreed to by us. We also accordingly confirm to abide by this Tender up to the aforesaid period and this Tender may be accepted any time before the expiry of the aforesaid period. We further confirm that, until a formal contract is executed, this Tender read with your written acceptance thereof within the aforesaid period shall constitute a binding contract between us.
4. We further understand that you are not bound to accept the lowest or any tender you may receive against your above-referred Tender enquiry.
5. We confirm that we do not stand deregistered/banned/blacklisted by any Central/State Government
6. Brief of court/legal cases pending, if any, are following:
7. We confirm that we fully agree to the terms and conditions specified in above mentioned Tender documents, including amendment/ corrigendum if any.

(Signature with date)

(Name and designation) Duly
authorised to sign Tender for and on
behalf of bidder with company seal.

BIDDER'S PROFILE:

1.	Name of firm:	
2.	Bidder's name	
3.	Registered office address	
4.	Correspondence address	
5.	Telephone: Office – Residence Mobile No.	
6.	E-mail address & website	
7.	Tele-fax Number	
8.	VAT RegnNo.	
9.	Service Tax Regn No.	
10.	PAN Number	
11.	STRUCTURE AND ORGANIZATION The applicant is (a) an individual (b) a proprietary firm (c) a firm in partnership (d) a Limited Company or Corporation. (Pl attach attested copies of documents of registration / incorporation of your firm)	

I / We hereby declare that the information furnished above is true and correct.

Place:

Date:

Signature of Bidder / Authorized signatory
Name of the Bidder

(Seal of the Bidder)

FINANCIAL STATUS

Name of the Bidder _____

Description	Financial Years		
	2016-17	2017-18	2018-19
Annual Turnover			
Net Worth			
Current Assets			
Current Liabilities			
Total Revenues			
Profit Before Tax			
Profit After Tax			

1. Attach the copies of the audited balance sheets, including all related notes and income statement for the last three Financial Years as indicated above complying with the following conditions:
2. All such documents reflect the financial situation of the bidder and not sister or parent companies.

SIGNATURE OF THE BIDDER WITH SEAL AND DATE

LETTER OF AUTHORITY

PROFORMA FOR LETTER OF AUTHORITY FOR ATTENDING MEETING.

No.

Date:

The Asstt Dir (GA),
FDA Bhawan, 3rd floor,
KotlaRaod,
New Delhi-110002

Dear Sir,

We _____ hereby authorize following representative(s) to attend Technical bid opening & Price bid opening and for any other correspondence and communication against above Bid Document:

1) Name & Designation _____ Signature

2) Name & Designation _____ Signature

We confirm that we shall be bound by all commitments made by aforementioned authorised representatives.

Yours faithfully,

Signature
Name & Designation
For and on behalf of

Note: This letter of authority should be on the letterhead of the bidder and should be signed by a person competent and having the power of attorney to bind the bidder. Not more than two persons are permitted to attend Techno –commercial un-priced and Price bid opening.

FINANCIAL BID FORMAT**S/I/TC of IP based CCTV surveillance system at FSSAI HQ,
FDA Bhawan, New Delhi**

<u>S.No.</u>	<u>Equipment Description</u> <u>(as per given brand specifications)</u>	<u>Unit</u>	<u>Tentative Qty</u>	<u>Unit Rate</u> <u>(in Rs.)</u>	<u>Total Amount</u> <u>(in Rs.)</u>
01	Bullet Fix lens Cameras	Nos	03		
02	Dome Fixed Lens Camera	Nos	20		
03	Dome Fixed Lens Camera for Lift with TX & RX	Nos	02		
04	Network Video Recorder (32 Channel)	Nos	01		
05	Surveillance Hard Disk Drive with Min 6TB as per specifications	Nos	02		
06	(Layer 2) Lite Managed 8 port PoE Switch without SFP module	Nos	05		
07	SFP Module / Transceiver Single Mode	Nos	10		
08	43" LED TV	Nos	02		
09	Server Rack 6U with lock and key facility	Nos	06		
10	CAT 6 Cable	RMtr	30		
11	CAT 6 Patch Cord 3mtr.	Nos	45		
12	Flexible Conduit (For indoor/outdoor with accessories on wall surface etc.)	RMtr	45		
12	LIU Fully Loaded	Nos	01		
13	6 Core Single Mode Fiber Cable Armoured (exclusive distinguished from existing network cables)	RMtr	60		
14	Fibre Patch Cord (Armoured) 6 Core Fiber Cable Single Mode	RMtr	190		
15	PVC PIPE 25mm	RMtr	1400		
16	IO and Faceplate for Cameras	Nos	48		
17	Junction Box	Nos	21		

18	2KVA online UPS with 1 hour backup, 26AH 06 Nos with battery rack & complete accessories	Nos	01		
19	Supply, Installation, Testing and Splicing of Fibre Cable with accessories	RMtr	60		
	Total Amount				
	Add : Applicable GST				
	Grand Total Amount				

SIGNATURE OF BIDDER WITH SEAL AND DATE

Performance Security

FORM OF BANK GUARANTEE FOR PERFORMANCE SECURITY

(To be stamped in accordance with Stamps Act of India)

1. THIS DEED of Guarantee made this day of _____ between _____ (Name of the Bank) (here in after called the "Bank") of the one part and _____ (Name of the Department) (hereinafter called the "Department") of the other part.
2. WHEREAS _____ (Name of the Department) has awarded the contract for supplying, installation and testing of CCTV Cameras and allied misc works of contract for Rs. _____ (Rupees in figures and words) (hereinafter called the "contract") to M/s _____ (Name of the contractor (hereinafter called the "contractor")).
3. AND WHEREAS THE Contractor is bound by the said Contract to submit to the Department a Performance Security for a total amount of Rs. _____ (Amount in figures and words).
4. NOW WE the Undersigned _____ (Name of the Bank) being fully authorized to sign and to incur obligations for and on behalf of and in the name of _____ (Full name of Bank), hereby declare that the said Bank will guarantee the Department the full amount of Rs. _____ (Amount in figures and words) as stated above.
5. After the Contractor has signed the aforementioned contract with the Department, the Bank is engaged to pay the Department, any amount up to and inclusive of the aforementioned full amount upon written order form the Department to indemnify the Department for any liability of damage resulting from any defects or shortcomings of the Contractor or the debts he may have incurred to any parties involved in the Works under the Contract mentioned above, whether these defects or shortcomings or debts are actual or estimated or expected. The bank will deliver the money required by the Department immediately on demand without delay without reference to the Contractor and without the necessity of a previous notice of or judicial or administrative procedures and without it being necessary to prove to the Bank the liability of damages resulting from any defects of shortcomings or debts of the Contractor. The bank shall pay to the Department any money so demanded notwithstanding any dispute /disputes raised by the Contractor in any suit of proceedings pending before any Court, Tribunal or Arbitrator(s) relating thereto and the liability under this guarantee shall be absolute and unequivocal.
6. THIS GUARANTEE is valid for a period of _____ months from the date of signing. (The initial period for which this Guarantee will be valid must be for at least six months longer than the anticipated expiry date of the Contract period).

7. At any time during the period in which this Guarantee is still valid, if the Department agree to grant a time of extension to the contractor or if the contractor fails to complete the works within the time of completion as stated in the contract, or fails to discharge himself of the liability or damage or debts as stated under para-5 above, it is understood that the Bank will extend this Guarantee under the same conditions for the required time on demand by the Department and at the cost of the contractor.
8. The Guarantee hereinbefore contained shall not be affected by any change in the Constitution of the Bank of the contractor.
9. The Neglect of forbearance of the Department in enforcement of payment of any moneys, the payment where of is intended to be hereby secured or the given of time by the Department for the payment hereof shall in no way relieve the Bank of their liability under this deed.
10. The expressions "the Department", "the Bank" and "the Contractor" herein before used shall include their respective successor and assigns.

IN WITNESS whereof I/We of; the bank has signed and sealed this guarantee on the _____ day of _____ (Month) _____ (Year) being herewith duly authorized.

For and on behalf of the _____ Bank.

Signature of authorized Bank official

Name _____

Designation _____

I.D. No. _____

Stamp/ Seal of the Bank.

Signed, sealed and delivered for and on behalf of the Bank by the above named _____ in the presence of :

Witness- 1

Signature _____

Name _____

Address _____

Witness- 2

Signature _____

Name _____

Address _____

CHECKLIST - FOR BIDDERS

S No.	Details	Yes / No	Remarks
1.	DD/PO for Rs. 30,000/- (Rupees Thirty Thousand only) in favour of Sr. Accounts Officer, FSSAI towards EMD.		
2.	Tender Form : Annexure - 1		
3.	Tender document duly signed and stamped on each page.		
4.	Bidder Profile - : Annexure - 2		
5.	Financial Status : Annexure - 3		
6.	Letter of Authority :Annexure - 4		
7.	Price-Bid : Annexure - 5		
8.	Power of attorney in favour of Signatory		
9.	Enclosed Xerox copy of PAN Card		
10.	Enclosed Xerox copy GST Registration Certificate		
11.	Authorisation - Annexure - 8		
12.	Enclosed Xerox copy of ESI/PF Registration Certificate		
13.	Attached the copies of the audited balance sheets, including all related notes and income statement for the last three Financial years in support of Annual Financial Turnover and strength i.e. 2016-17, 2017-18 and 2018 - 19.		
14.	Enclosed copy of work orders of contracts obtained as mentioned in RFP in support of experience and similar work done		
15.	Enclosed copies of Execution certificates issued by user Govt. Organisations.		

Note: Please note that in case if any of the documents mentioned in above is/are not enclosed, bid will be rejected summarily. The above check list is broadly indicative of submission of documents. **Also please go through Part-II para 3 of tender document for eligibility conditions/criteria so as to avoid any scope of non fulfilling of qualifying condition.**

SIGNATURE OF BIDDER WITH SEAL AND DATE

(All details are mandatory)

MANUFACTURER’S AUTHORISATION SAMPLE FORM FOR CAMERAS & NVR

No. Dated: / /2019

Food Safety & standards Authority of India,
FSSAI, FDA Bhavan, Kotla Road,
New Delhi– 110002

Dear Sir,

Subject: S/I/TC of IP based CCTV surveillance system for FSSAI, Delhi.

Tender Ref _____ dated _____, we _____ who are established and reputable manufacturer’s of CCTV Solutions having factories/manufacturing facility(ies) at _____ do hereby authorize M/s _____

(name and address of agent/dealer) to offer and sell _____make CCTV solutions.

Product quoted shall bear standard manufacturer’s warranty for 01 years as per terms and conditions of the contract. Warranty support shall be provided to you directly by _____ or any of _____authorized service providers, to be decided by us.

In case, _____(name and address of agent/dealer), defaults in execution of this tender we as OEM will take steps for successful execution of the project and on site comprehensive warranty pertaining to CCTV Solutions as may be mutually agreed between the parties.

Also, the Mr/Ms _____ (with complete address, Phone No , E-mail id) or Mr/Ms _____ (with complete address, Phone No , E-mail id) of our company may be contacted in such an instance. **Yours faithfully,**

(Authorised Signatory)

(Company stamp)
(Name)
(Designation)

Note: This letter of authority should be on the letterhead of the manufacturer and should be signed by a person competent and having the power of attorney to bind the manufacturer. It should be included by the Bidder in its bid.

(All details are mandatory)

MANUFACTURER'S AUTHORISATION FORM FOR SWITCHES

No. Dated: / /2019

**Food Safety & standards Authority of India,
FSSAI, FDA Bhavan, Kotla Road,
New Delhi- 110002**

Dear Sir,

Subject: S/I/TC of IP based CCTV surveillance system for FSSAI, Delhi.

Tender Ref _____ dated _____, we _____ who are established and reputable manufacturer's of Switches having Office/Service Center at _____ do hereby authorize _____ M/s

_____ (name and address of agent/dealer) to offer and sell _____ make Switches solutions.

Product quoted shall bear standard manufacturer's warranty for 01 years as per terms and conditions of the contract. Warranty support shall be provided to you directly by _____ or any of _____ authorized service providers, to be decided by us.

Also, the Mr/Ms _____ (with complete address, Phone No , E-mail id) or Mr/Ms _____ (with complete address, Phone No , E-mail id) of our company may be contacted in such an instance.

Yours faithfully,

(Authorised Signatory)
(Company stamp)
(Name)
(Designation)

Note: This letter of authority should be on the letterhead of the manufacturer and should be signed by a person competent and having the power of attorney to bind the manufacturer. It should be included by the Bidder in its bid.